

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 213-214 of 2020

In the matter of:

Apurba Kumar Sarma & Ors.

....Appellants

Vs.

**Complete Medical Care & Research
Institute Pvt. Ltd. & Ors.**

....Respondents

Present

For Appellants: Mr. K. Duta, Sr. Advocate alongwith Mr. Manish Goswami, Mr. Surajit Bharali & Ms. Mehak Khurana.

For Respondents: Mr. Neeraj Kumar Gupta, Mr. Abhijeet Sinha & Patita Paban Bishwal, for R-2 to 6.

Mr. Manan Shishodia, Advocate.

Mr. Biman Debnath (CS).

ORDER
(Virtual Mode)

08.04.2021: Heard Learned Counsel for the Appellant in Interlocutory Application No. 2718-2719 of 2020.

Learned Counsel for the Appellant is directed to file the Order of the Hon'ble Supreme Court dated 08.03.2021, whereby they have disposed of the sue-moto application giving directions on Limitation of filed by the Learned Counsel for the Appellant and other applications before different Courts and Tribunals.

Learned Counsel for the Respondents while opposing the Interlocutory Application and he will file another Judgement of the Hon'ble Supreme Court, in Civil Appeal No. 3007 of 2020 dated 18th September, 2020 whereby they have distinguished their general Order on Limitations.

Learned Counsel for the Respondents are directed to file the hard copy of the aforesaid Order and also send the soft copy on e-mail to the Learned Counsel for the Appellants, in advance.

List this matter '**For Admission (Fresh Case)**' on **6th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn